Act No. Le 11972
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## THE SALARIES AND ALLOWANCES OF THE SPEAKER AND DEPUTY SPEAKER OF THE LEGISLATIVE ASSEMBLY (MANIPUR) BILL, 1972

(As PASSED BY THE LEGISLATIVE ASSEMBLY OF MANIPUR

Anget [24-6-72]

to provide for the salaries and allowances of the Speaker and Deputy Speaker of Legislative Assembly of Manipur.

BE it enacted by the Legislative Assembly of Manipur in the Twenty-third year of the Republic of India as follows:—

1. (1) This Act may be called the Salaries and Allowances of the Speaker and Deputy Speaker of the Legislative Assembly (Manipur) Act, 1972.

Short title & commencement.

- (2) It shall be deemed to have come into force on the twentieth day of March, 1972.
  - 2. In this Act, unless the context otherwise requires—

Definitions.

- (a) "Assembly" means the Legislative Assembly of Manipur;
- (b) "Deputy Speaker" means the Deputy Speaker of the Assembly;
- (c) "Member" means member of the Assembly not being the Chief Minister or a Minister;
- (d) "Speaker" means the Speaker of the Assembly; and
- (e) words and expression not defined herein and defined in the Salaries and Allowances of Ministers (Manipur) Act, 1972 shall have the meaning respectively assigned to them in that Act.

Salaries & allowances of the Speaker.

3. The Speaker shall be paid such salary, conveyance allowance, entertainment allowance and travelling and daily allowances and shall be entitled to such amenities regarding residence, motor-car and repayable advance for purchase of motor-car as are provided for a Minister other than the Chief Minister, Minister of State and Deputy Minister under the Salaries and Allowances of Ministers (Manipur) Act, 1972.

Speaker & Deputy Speaker not to practise any profession.

4. The Speaker and the Deputy Speaker shall not practise any profession or engage in any trade or receive any money for employment other than their duties as Speaker and Deputy Speaker, as the case may be.

Salary & allowances of Deputy Speaker.

5. The Deputy Speaker shall be paid such salary conveyance allowance, entertainment allowance, travelling and daily allowances and shall be entitled to such amenities regarding residence and motor car for a Minister of State under the Salaries and Allowances of Ministers (Manipur) Act, 1972 and rules made thereunder.

Medical treatment etc. to Speaker & Deputy Speaker. 6. The Speaker and the Deputy Speaker and the members of their families shall be entitled free of charge to accommodation in hospitals maintained by the Government and also to medical treatment in accordance with the Medical Attendance Rules, as amended from time to time, applicable to a Class I Officer serving in connection with the State of Manipur.

Speaker & Deputy Speaker not to draw any salary as a member 7. The Speaker and the Deputy Speaker shall not be entitled to receive any sum out of funds provided by the Assembly by way of salary and allowances to members thereof.

Notification respecting appointment of Speaker etc. to be conclusive evidence thereof.

8. The date on which any person became or ceased to be Speaker or Deputy Speaker shall be published in the Official Gazette and any such notification shall be conclusive evidence of the fact that he became, or ceased to be, the Speaker or Deputy Speaker, as the case may be, on that date for all the purposes of this Act.

Advance to the Speaker & Deputy Speaker for purchase of Car. 9. There may be paid to the Speaker and Deputy Speaker by way of repayable advance such sum of money as may be payable to a Minister under the Salaries and Allowances of Ministers (Manipur) Act, 1972 and rules made thereunder for the purchase of Motor Car in order that he may be able to discharge conveniently and efficiently the duties of his office.

Power to make rules.

10. (1) The State Government may, by notification in the official gazette, make rules for carrying out the purposes of this Act.

- may be after it is made, before the Legislative Assembly while it is in session for a total period of not less than fourteen days which may be comprised in one session or in two or more successive sessions and if before the expiry of the session in which it is so laid or the sessions aforesaid, the Assembly makes any modification in the rule or decides that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.
- 11. The Manipur Legislative Assembly Speaker and Deputy Speakers (Salaries and Allowances) Act, 1964 is hereby repealed.

Repeal of Manipur Act. No 5 of 1964.